Need to establish a regulatory authority for private coaching institutes- Laid

DR. K. SUDHAKAR (CHIKKBALLAPUR): In recent decades, coaching centers have proliferated across various regions, including metropolitan areas as well as tier 2 and tier 3 cities. The unchecked expansion of these institutions, which aim to assist students in successfully navigating national-level entrance examinations such as NEET and the Joint Entrance Examination (JEE), as well as state-level engineering entrance tests, has raised significant concerns. Under the guise of providing coaching services, many of these institutions exploit students and their families financially. Despite the Union Government's introduction of guidelines requiring the establishment of websites for the registration of coaching centers and the prohibition of misleading advertisements, these institutions often exploit legal loopholes, leading families into precarious debt situations. It is imperative for the Government of India to establish a regulatory authority for private coaching institutes. There must be stringent regulations concerning coaching fees, unethical practices, standards of coaching, exorbitant pricing, and the high-stress environment often associated with these institutions. Furthermore, regulation should also encompass competitive coaching establishments. I urge the Government of India to take proactive measures in establishing entrance coaching institutes specifically designed for the economically disadvantaged and most vulnerable segments of society.